

NOTIFICATION

As directed by the Hon'ble the Chief Justice, all the Learned Advocates, Litigants, Party-in-person and Stakeholders are hereby informed that:

1. All fresh and pending matters within the jurisdiction of Twenty Eighth Court (**Coram: Hon'ble Mr. Justice Utkarsh Thakorbhai Desai**), except part-heard, tied-up matters shall be equally distributed and assigned to the Hon'ble Court (**Coram: Honourable Mr. Justice Hasmukh D.Suthar**), having the Roster of Seventeenth Court.
2. This arrangement is made taking into consideration the pressure of bail matters before summer vacation and the existing system will be resumed on reopening of the Courts after summer vacation.
3. The present temporary arrangement will commence from **05.05.2026**.

By order of the Honourable the Chief Justice


Registrar(Judicial)

Date : 04/05/2026